

Central Administrative Tribunal
Principal Bench, New Delhi

22
CP 121/95 in
OA 928/89

New Delhi: May 29, 1995.

Hon'ble Mr A.V.Haridasan, Vice Chairman(J)
Hon'ble Mr K.Muthukumar, Member (A)

Hardeep Kaur Bhatia & Others

...Applicants

(By Advocate: Shri Shakti Chand)

Versus

The Director General ESIC
& Others

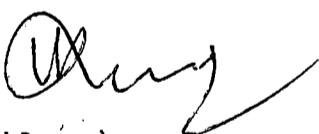
...Respondents

O R D E R (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

After hearing the argument for quite some time, learned counsel for the applicants seeks permission to withdraw the application. He also prays that if any grievance still remains, the applicants may be allowed to seek appropriate remedy in accordance with law. The CP is dismissed as withdrawn. Needless to say that if there is any grievance, the petitioners would be at liberty to seek appropriate remedy subject to law of limitation, in accordance with law.


(K.Muthukumar)
Member (A)


(A.V.Haridasan)
Vice Chairman(J)

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